

[Translation]

Allotment of LPG Agencies

4454. SHRI CHHEDI PASWAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the quota prescribed for the allotment of LPG agencies and petrol/diesel retail outlets in each State, during the Eighth Five Year Plan, and

(b) the number of such petrol retail outlets and LPG agencies proposed to be allotted during the Eighth Five Year Plan, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). There is no prescribed quota for allotment of petrol/diesel retail outlets and LPG distributorships to different States/UTs. These are opened at different locations in the country on the basis of the potential of the area and the economic viability of operations keeping in view the product availability. On the basis of market survey, feasible locations are included in the Marketing Plan for opening of dealerships/distributorships in different States/UTs. Accordingly, 1040 retail outlets and 1023 LPG distributorships have been included in the RO Marketing Plan 1993-96 and LPG Marketing Plan 1994-96 respectively.

Publicity of Prohibition

4455. SHRI LAKSHMI NARAIN MANI TRIPATHI : Will the Minister of WELFARE be pleased to state the amount spent on publicity to prohibition by the Union Government during 1994-95?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : During 1994-95 an amount of Rs 1,13,07,214 was spent by the Central Government on Campaign against alcoholism and drug abuse.

[English]

Amendments of IPC

4456. SHRI RAM KAPSE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government propose to make any amendments in the Indian Penal Code;

(b) if so, the details thereof; and

(c) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI RAJESH PILOT) : (a) to (c). Yes, sir. A Committee has been constituted under the Chairmanship of MOS (Law and Justice) to look into the changes required, in the Indian Penal Code.

Progress of Oil Drilling

4457. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Oil and Natural Gas Corporation is informing the respective State Governments regarding the daily progress report (DPR) of the drilling and production activities;

(b) if so, the details thereof;

(c) whether such DPR's have been sent on regular intervals to the Government of Andhra Pradesh; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) to (d). Do not arise.

NDMC

4458. SHRI MOHAN RAWALE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to reconstitute the New Delhi Municipal Council (NDMC),

(b) if so, the details thereof; and

(c) the time by which NDMC is likely to be reconstituted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.V. SAYEED): (a) Yes, Sir.

(b) The New Delhi Municipal Council Act, 1994 (NO, 44 of 1994) was enacted to implement the provisions of the Constitution (Seventy-fourth Amendment) Act, 1992. Under the New Delhi Municipal Council Act, 1994 the New Delhi Municipal Council has been broad-based to include three Members of the Legislative Assembly of Delhi and two members to be nominated from amongst lawyers, doctors, chartered accountants, engineers, business and financial consultants, intellectuals, traders, labourers, social workers including social scientists, artists, media persons, sports persons, etc. The Member of Parliament representing the NDMC area is to be a special invitee.

The relevant provisions of law, i.e., section 4 of the NDMC Act, is attached as Statement.